

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1904/1994

New Delhi this the 14th day of November, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN  
HON'BLE SHRI D. C. VERMA, MEMBER (J)

P. Ganapathyswamy,  
Deputy Administrative Officer (Vig.),  
Employees State Insurance  
Corporation Headquarters,  
New Delhi - 110002. ... Applicant

( By Shri K. B. S. Rajan, Advocate )

-Versus-

1. Union of India through  
Secretary, Ministry of  
Labour, Shram Shakti Bhawan,  
New Delhi.
2. Director General of E.S.I.C.,  
Panchdeep Bhawan,  
Kotla Road,  
New Delhi.
3. Director General of CISF,  
Block No.13, CGO Complex,  
Lodhi Road,  
New Delhi. ... Respondents

( Shri G. R. Nayyar, Advocate, for Respondents 1 & 2,  
Shri Madhav Panikar by Shri Hari Shankar, Advocate  
for Respondent No.3 )

ORDER (ORAL)

Shri N. V. Krishnan, Act. Chairman :-

The issue involved is very simple. The applicant was earlier employed with the 3rd respondent, the C.I.S.F. He was later on absorbed under the 2nd respondent, the E.S.I.C. His only claim is that the services etc. rendered by him under respondent No.3 should be counted by the respondent No.2. In this regard, the learned counsel for both the respondents agree that this can be done if the parent department, namely, the 3rd respondent, makes certain contributions to the 2nd respondent in terms of the standing instructions and in case such contributions are

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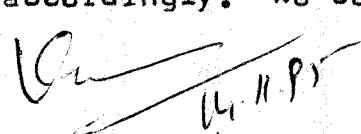
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received, the 2nd respondent to pass necessary orders for counting of such service etc.

2. This being the agreed position, we are of the view that this O.A. can now be disposed of with a suitable direction to the respondents. We direct the 3rd respondent to make arrangements for remitting the necessary contributions etc. required in terms of standing instructions to the 2nd respondent, within a period of two months from the date of receipt of this order, keeping in view the submissions made by the applicant in the O.A. On receipt of such contributions, we direct the respondent No.2 to consider counting of the service rendered by the applicant under respondent No. 3 and pass a suitable order under intimation to the applicant within a further period of two months.

3. The O.A. is disposed of accordingly. No costs.

  
( D. C. Verma )  
Member (J)

  
( N. V. Krishnan )  
Acting Chairman

/as/